

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 720 of 2020

IN THE MATTER OF:

Bhagwati Singh

...Appellant

Versus

INCAB Industries Ltd.

...Respondent

Present:

For Appellant:

Mr. Akhilesh Shrivastava, Mr. Sanjib Kumar Mohanty, Ms. P. S. Chandralekha and Mr. Akash Sharma, Advocates.

For Respondent:

ORDER
(Through Virtual Mode)

27.08.2020: The issue raised in this appeal preferred by and on behalf of workmen of the Corporate Debtor is that the Corporate Debtor has been pushed into liquidation in terms of impugned order without following the mandate of law enshrined in Sections 12 to 31 of I&B Code and the Adjudicating Authority has, in passing the impugned order, not exercised the jurisdiction vested in it.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within one week.

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It is submitted that another appeal being Company Appeal (AT) (Insolvency) No. 348 of 2020 preferred against the same impugned order was listed for 24th March, 2020. Let this appeal be listed alongwith Company Appeal (AT) (Insolvency) No. 348 of 2020 'for admission (after notice)' on **28th September, 2020** with notice to learned counsel for the parties in the aforesaid appeal.

Any action taken in the Liquidation Proceedings shall be subject to outcome of this appeal.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/gc